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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK
ORIGINAL APPLICATION NO.231 OF 2010

Cuttack this the 8th day of July, 2010

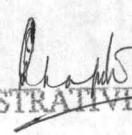
CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Heard Shri D.K.Mohanty, learned counsel for the applicant and Shri S.Mishra, learned Addl.Standing Counsel for the Respondents. As per the direction of this Tribunal, preliminary counter has been filed by the Addl.Standing Counsel, a copy of which has already been served on the counsel for the applicant. The facts of the case have already been explained in this short reply and it has been clarified that the applicant belongs to OBC candidate and not SC as mentioned in the Original Application. Shri Mishra further submits that the representation at Annexure-A/5 dated 21.8.2009 has already been rejected and communication to this effect has been sent to the applicant. Since learned counsel for the applicant disputes regarding receipt of any reply and asserts that the representation at Annexure-A/5 is still pending, Respondent No.4 is directed to consider the said representation^{and} dispose of as admissible under the Rules; and if it is already disposed of, a copy of such disposal be sent to the learned counsel for the applicant within a period of 15 days from to-day.

With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

Send a copy of this order along with copy of O.A. to Respondent No.4 for compliance and free copies of the order be made over to the learned counsel for the parties.


ADMINISTRATIVE MEMBER